

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.2384 of 2021

Manish Kumar Chandravanshi Petitioner

Versus

1. The State of Jharkhand

2. Soni Kumari Opposite Parties

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Sanjay Kr. Pandey 2, Advocate

For the State : Mr. V. Roy, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Garhwa Mahila P.S. Case No.23 of 2020 instituted under Sections 498-A of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the petitioner is the alleged husband of the informant/opposite party No.2 and the allegations against him are all false and general and omnibus in nature. It is next submitted that the petitioner has not solemnized marriage with the informant/opposite party No.2. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

List this case on 15.06.2021.

Considering the submissions of learned counsels and the facts as discussed, I am inclined to pass an interim order of anticipatory bail to the petitioner till 15.06.2021. In case of the petitioner being arrested by the police on or before 15.06.2021, he shall be released on bail **provisionally** on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of the officer concerned in connection with

Garhwa Mahila P.S. Case No.23 of 2020 subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/